

(NODP) and Oilseeds Production Thrust Projects (OPTP) which were operating till 1989-90 have been merged during 1990-91 into a single scheme namely oilseeds Production Programme (OPP). This scheme essentially provides essential assistance to the States for production and distribution of quality seeds, plant protection measures including supply of plant protection chemicals and equipments and organising demonstrations of advanced technology, with particular reference to mustard, groundnut, soybean and sunflower.

(ii). Supporting oilseeds projects of the NODB.

(iii). Setting up of a Technology Mission on Oilseeds established in May, 1986 for hardhessing the best of production, processing and management technologies.

(iv). Intensification of research efforts for increasing the production of oilseeds.

(v). Better incentive to producers through fixation of minimum support prices of major oilseed.

[*Translation*]

Encroachment on Land of Tughlakabad Fort

8382. SHRIMATI PRATIBHA DEVISING PATIL:
SHRI GOVINDRAO NIKAM:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the land of Tughlakabad Fort has been encroached;

(b) if so, the steps being taken by the Government to remove the said encroachments; and

(c) the time by which the said encroachment is likely to be removed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

[*English*]

Land Acquisition by the Government

8383. SHRI ANNA JOSHI: Will the PRIME MINISTER be pleased to state:

(a) the criteria for determining the amount of compensation for the land acquired under the Land Acquisition Act, 1894;

(b) the area of land acquired for Central projects during 1990 and 1991;

(c) whether the compensation has been paid in all the cases;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) the immediate steps taken/proposed to be taken for payment of compensation without further delay?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI G. VENKAT SWAMY): (a) The principles laid down in Section 23 and 24 of the Land Acquisition Act, 1894 form the basis for determining the amount of compensation for the land acquired under the Act. These include the market value of the land as provided under Section 23 (1) of the Act, solatium @ 30% of such market value in consideration of the compulsory nature of acquisition and an additional amount @ 12% per annum of the market value from the date of the publication of the notification—under